

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.117**  
IB-1871(ND)/2019

**IN THE MATTER OF:**

M/s. Genesha Ecosphere Ltd.  
Vs.  
M/s. Innovative Textiles Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION :**

**U/s. 9 IBC, 2016**

**Order delivered on 19.03.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Ms. Sugandha Batra, Adv, Proxy counsel  
For the Respondent/CD :  
For the Intervener :

**ORDER**

Proxy counsel on behalf of the Operational Creditor is present. No representation on behalf of the Corporate Debtor. It is submitted by the counsel for the Operational Creditor that affidavit of service was filed on 16.03.2020, she has shared the affidavit and the proof of service effected on the Corporate Debtor, as notice has been delivered to 14.03.2021. The Service against the CD is held sufficient. The Corporate Debtor is proceeded **Ex-parte**.

The Counsel for the Operational Creditor is directed to file notes on submissions containing two pages each along with case law, if any, for making final submissions.

List the matter on 05.05.2021.

— Sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd—

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**